

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No.2816 of 2020

Raju Kumar Verma Petitioner

Versus

The State of JharkhandOpposite party

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner :Mr. Manoj Kumar Bhagat, Adv.

For the State : Mr. Subodh Kumar Dubey, Adv.

06/17.04.2021 Heard learned counsel for the parties through V.C.

2. Pursuant to order dated 26.02.2021, petitioner has handed over a draft of Rs.1,25,000/- to the informant; however in view of the order passed in ABA No.4150 of 2020 he was supposed to pay Rs.5 Lacs to the informant but due to present pandemic situation he could not arrange the balance amount of Rs.3,75,000/- to be paid to the informant. He fairly submits that he is trying to arrange the rest amount, as such some time may be granted.

3. Learned counsel for the State does not have any objection.

4. Put up this case on **10.06.2021**.

5. In the meantime petitioner is directed to pay the balance amount of Rs.3,75,000/-to the informant.

(Deepak Roshan, J.)